



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 288/2022, I.A. 11118/2022, I.A. 11122/2022 & I.A. 12282/2022

PEPSICO INC. & ANR. Plaintiffs Through: Mr. Manish Jha, Adv.

versus

JAGPIN BREWERIES LIMITED & ANR. Defendants Through: Mr. Amit Jain, Adv.

CORAM: HON'BLE MR. JUSTICE C.HARI SHANKAR <u>O R D E R</u>

25.07.2023

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I.A. 11118/2022 (under Order VIII Rule 10 of the CPC) & I.A. 11122/202 (under Order XXXIX Rule 2A of the CPC)

1. Further and final opportunity of two weeks and no more is granted to the defendants to file replies to these applications with advance copy to learned Counsel for the non-applicant/plaintiff who may file rejoinder thereto within four weeks thereof.

2. Re-notify on 17 October 2023.

I.A. 12282/2022 (under Order VIII Rule 1 of the CPC)

3. Issue notice.

4. Notice is accepted on behalf of the plaintiff/non-applicant by Mr. Manish Jha.

5. Reply, if any, be filed within four weeks with an advance copy CS(COMM) 288/2022 Page 1 of 2



to learned Counsel for the plain ho may file a rejoinder thereto within four weeks thereof.

6. Re-notify all these applications for hearing and disposal on 17 October 2023.

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7. List before the learned Joint Registrar (Judicial) for further proceedings on 29 August 2023, whereafter the matter would be placed before the Court for case management hearing.

C.HARI SHANKAR, J

JULY 25, 2023 ar

This is a digitally signed order. The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 05/06/2025 at 00:11:48